

Submitted to Registrar.

On perusal of the note and orders there on as above it is submitted that notice (despatch) section had not received the copy of the application in connection with St. No. 336/86 as alleged, from despatch section. Only two covers that is
1) Union of India through G.M., W.Rly.,
2) Railway Board, through G.M., W.Rly.
Both the covers were No. as 1311 to 1312 & were despatched correctly on 7.10.86.

However, on perusal of the record in correspondence file of stamp. 336/86 it is seen that the record section had delivered the copies of the judgement along with the application on 6-10-86. Under receipt by hand as such the question of receiving the copy of the stamp 336/86 received ~~that~~ from Buldhana in this despatch section does not arise. A

As regards despatch of records & proceedings in connection with Ts. 197/86, 200/86, 201/86 to Buldhana were received by despatch section on 17-10-86. And same was despatched in a cover address to Buldhana, under despatch no. 1871, 1872, 1846. dtd. 17-10-86.

As such this section is not responsible for the misdelivery of the application St. 336/86. to address of Buldhana.

Old
2.12/1986

In view of the above clarification &

Perusal of letter of Flap X it is seen that the order & letter in Flap X was received hand delivery by respondent on 6-10-86 itself.

Further only copy of application is received back from the Buldhana.

~~As~~ No. order or forwarding letter

has been received back with application. It proves that the ^{application copy} letter was not given for despatch but might have been not placed/closed with cases to be sent to Buldhana on 10-10-86.

Further the official who wrote the note on 26-11-86 has exceeded limit & accessed other section for errors / & also fixing the gravity of the error it should have been left to the higher officers who would have made appropriate remarks.

Authority may like to see & decide the responsibility in this case in view of above classification please,

JP

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23/12

Through the D.R.

A To avoid un-necessary correspondence, we may send the copy of the appn viz stamp No 336/88 to the chief Commercial Supdt, W R, Churchgate, Bombay 20, the Resd No 2 which remained to be ~~sent~~ handed over to R. No 2. along with the copy of Tribunal's Order dt 24-9-86. ~~This may be done in fact after registration. registration may be made.~~

~~Orders were~~
This was approved by your honour vide orders dt 31-12-86. In spite of this it is not understood as to why the copy was not sent.

B Before sending the copy the matter which is stamp No. may be got registered.

C on any ^{one} responsibility can be fixed as to who had committed the lapse and the chapter may be closed after taking action as suggested above.

A to C - Yes

JP
19/2

JP Pandit
27/1/87
D.R.